
(2019) 09 NCLT CK 0088

In the National Company Law Appellate Tribunal

Case No : Company Petition No. IB-1524/ND Of 2019

Anil kumar Sharma

APPELLANT

Vs

M/s Technopak Advisors Pvt. Ltd.

RESPONDENT

Date of Decision : 05-09-2019

Acts Referred:

Insolvency And Bankruptcy Code, 2016 — Section 11

Citation : (2019) 09 NCLT CK 0088

Hon'ble Judges : Dr. Deepti Mukesh, J; Hemant Kumar Sarangi, Member (Technical)

Bench : Division Bench

Advocate : Akhil Joshi, Snigdha Singh, Animesh Gaba

Final Decision : Disposed Of

Judgement

Hemant Kumar Sarangi, Member (T)

This order shall dispose of (IB)-1524/(ND)/2019.

The necessity of going into the merit of the claim made by the petitioner in above mentioned petition is obviated because in respect of the Corporate

Debtor we have admitted another petition namely M/S Safe Capital Services Private Limited Vs M/S Technopak Advisors Private Limited, [(IB)-

1141/(ND)/2019] vide order dated 21.08.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be

initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners

would be entitled to file their claim before the Insolvency Professional namely Mr. Deepak Maheshwari, with registration number IBBI/IPA-002/IP-

N00531/2017-18/11594, email â?" deepak@jindagilive.in, in accordance with law which shall be duly considered.

The registry is directed to communicate a copy of the order to the Interim Resolution Professional, Financial Creditors and the Corporate Debtor immediately.

The above-mentioned petition is disposed of in the above terms.